

THE SALARIES AND ALLOWANCES OF OFFICERS OF
PARLIAMENT AND LEADERS OF OPPOSITION IN
PARLIAMENT (SECOND AMENDMENT)
ACT, 2002

No. 56 OF 2002

[17th December, 2002.]

An Act further to amend the Salaries and Allowances of Officers of Parliament Act, 1953 and the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Act, 2002.

Short title
and com-
mencement.

(2) It shall be deemed to have come into force on the 17th day of September, 2001.

CHAPTER II

AMENDMENT TO THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT ACT, 1953

2. In section 6 of the Salaries and Allowances of Officers of Parliament Act, 1953, for sub-section (1A), the following sub-section shall be substituted, namely:—

Amendment
of section 6
of Act 20 of
1953.

“(1A) On and from the commencement of the Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Act, 2002, an officer of Parliament and his family, whether travelling together or separately, shall be entitled to travelling allowance at the same rates and for the same number of return journeys as admissible to a Minister and his family under sub-section (1A) of section 6 of the Salaries and Allowances of Ministers Act, 1952.”

58 of 1952.

CHAPTER III

AMENDMENT TO THE SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT ACT, 1977

3. In section 5 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, for sub-section (2), the following sub-section shall be substituted, namely:—

Amendment
of section 5
of Act 33 of
1977.

“(2) On and from the commencement of the Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Act, 2002, a Leader of the Opposition and his family, whether travelling together or separately, shall be entitled to travelling allowance at the same rates and for the same number of return journeys as admissible to a Minister and his family under sub-section (1A) of section 6 of the Salaries and Allowances of Ministers Act, 1952.”

58 of 1952.